

THE MEGHALAYA STATE ORDINANCE 5 OF 1972

THE PREVENTION OF DISQUALIFICATION (MEMBERS OF THE LEGISLATIVE ASSEMBLY OF THE STATE OF MEGHALAYA) (AMENDMENT) ORDINANCE, 1972

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An

Ordinance

to amend the Prevention of Disqualification (Members of the Legislative Assembly of the State of Meghalaya) Ordinance, 1972.

WHEREAS the Legislative Assembly of the State of Meghalaya is not in Session;

AND WHEREAS the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause(1) of Article 213 of the Constitution of India, the Governor is pleased to promulgate in the twenty-second Year of the Republic of India the following Ordinance, namely:-

1. **Short title and commencement.-** (1) This Ordinance may be called the Prevention of Disqualification (Members of the Legislative Assembly of the State of Meghalaya) (Amendment) Ordinance, 1972.

(2) It shall be deemed to have come into force on the Twenty –first day of January, 1972.

2. **Amendment of the Schedule to Meghalaya State Ordinance 1 of 1972.-** In the Schedule to the Prevention of Disqualification (Members of the Legislative Assembly of the State of Meghalaya) (Amendment) Ordinance, 1972., in item 7, the following explanation shall be added, namely – “Explanation 1 – “Committee” means any Committee, Commission, Council or any other body of one or more persons, whether statutory or not, set up by the Government of India or the Government of any office”.

“Explanation 2 – “Board or Authority” means any corporation, company society or any other body of one or more persons whether incorporated or not, established, registered or formed by or under any Central law or law of any State for the item being in force or exercising powers and functions under any such law”.

3. **Insertion of Item No.11, 12, 13, 14 in the Schedule.-** In the Schedule to the Prevention of Disqualification (Members of the Legislative Assembly of the State of Meghalaya) (Amendment) Ordinance, 1972. The following item shall be added; namely:-

“11. The office of the Speaker or Deputy Speaker of the Legislative Assembly of Meghalaya.

12. The office of the Chairman or Vice-Chairman of the Municipal Board.

13. Any office in a Village Defence Party (by whatever name called constituted by or under the authority of the State Government.

14. The office of Chairman or Member of the Committee of any Co-operative Society (which is registered or deemed to be registered under any law for the time being in force relating to the registration of Co-operative Societies) to which appointment is made by the State Government, or the office of Liquidator or Joint Liquidator to which appointment is made by the Registrar of Co-operative Societies or the office of nominee of the Registrar whether appointed individually or to a board of nominees”.

Raj Bhavan

Dated Shillong:

The 1st February, 1972.

**BRAJ KUMAR NEHRU,
Governor of Meghalaya.**